

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. RA-293/92 In
OA-1499/91

Date of decision: 8-7-92

Shri Nihal Singh

.... Petitioner

Versus

Union of India through
the Chairman, C.B.D.T.
& Others.

.... Respondents

CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

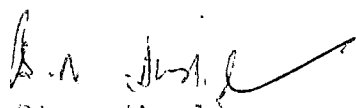
The present Review Petition has been filed by the original respondents (Union of India) in OA-1499/91 which was disposed of by judgement dated 4.3.1992. The respondent in the A., who is the original applicant in OA-1499/91, and is working as a Typist in the Income Tax Department, Agri., has claimed that he is a qualified person, and that he is entitled to be regularised on the post of English Typist. He has also sought for a direction for granting him the same scale of pay and wages as are being paid to other

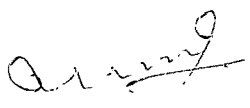
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Typists appointed on regular basis.

2. After going through the records of the case carefully and hearing the learned counsel for both the parties, the Tribunal expressed the opinion that the mere fact that the original applicant has continued to work as English Typist since February, 1982, does not make him eligible for regularisation in the said post. In the circumstances, the application was disposed of with a direction to the respondents that he should be paid the minimum pay-scale of Typist and that he should be considered for regularisation in accordance with the relevant recruitment rules, if vacancies are available. For the purpose of regularisation, the respondents were directed to relax the age limit to the extent of the service already rendered by him as Typist.

3. On careful consideration of the grounds raised in the R.A., we see no justification to review our judgement dated 4.3.1992. In case the respondents are aggrieved by our judgement, the proper course for them would be to prefer an appeal in the Supreme Court and not to re-agitate the same by filing a review petition. Accordingly, the R.A. is rejected.


(B.N. Dheundiyal)
Administrative Member


(P.K. Kartha)
Vice-Chairman (Judl.)